

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.NO.177/95

New Delhi, this 22nd. day of May, 1995

Shri P.T.Thiruvengadam, Hon'ble Member(A)

Shri K.K.Saxena
s/o late K.L.Saxena
r/o Flat No.420
Dhruva Apts
Patpar Ganj
New Delhi.

(By Ms. Jasvinder Kaur, Advocate)

Versus

Union of India-through:

The Secretary
Ministry of Urban Development
Nirman Bhawan
New Delhi

Directorate of Estates
Nirman Bhawan
New Delhi

Assistant Director
Directorate of Estates
Nirman Bhawan
New Delhi.

Respondents

(By Shri M.K.Gupta, Advocate)

O R D E R (Oral)

Learned counsel for the respondents drew attention to Annexure R-1 page 50 of the paper book (dated 15.2.1995), a copy of the order of allotment letter issued by the Directorate of Estates to the applicant, Shri K.K.Saxena allotting residence No.C-19, Hanuman Road, New Delhi. In view of the above, the OA has become infructuous and is dismissed as withdrawn.

P. J. Omer

22(57)

Intervenç^{ão}
Membros(A)

MEMBER FA

/RAO/